# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

## Original Application No. 192 of 2013

Friday, this the 8th day of November, 2013

#### **CORAM:**

Hon'ble Mr. Justice A.K. Basheer, Judicial Member Hon'ble Mr. Rudhra Gangadharan, Administrative Member

Abraham Mathew, aged 52 years, S/o. Abraham Mathai, MES – 369080, Master Crastsman (Filter General Mechanic), Office of the Garrison Engineer, Electrical/Mechanical (Army), Pangode, Military Engineering Services, Pangode, Thirumala (PO), Trivandrum – 695 006.

**Applicant** 

## (By Advocate - Mr. P.K. Madhusoodhanan)

#### Versus

- 1. Sri. Puspendra Kumar, Garrison Engineer (Army), Military Engineer Services, Pangode, Thirumala (PO), Trivandrum – 695 006.
- 2. The Commander Works Engineer (Army), Military Engineer Services, Wellington Barrack (PO), The Nilgris District, Tamil Nadu 643 231.
- 3. The Chief Engineer, Southern Command, Headquarters, Pune- 411 001.
- 4. The Engineer-in-chief, Integrated Headquarters of Ministry of Defence (Army), Kashmir House, Rajaji Marg, New Delhi 110 011.
- 5. Union of India, represented by its Secretary, Ministry of Defence, New Delhi-110 011.

Respondents

### [By Advocate – Mr. Sunil Jacob Jose, SCGSC (R2-5)]

This application having been heard on 08.11.2013, the Tribunal on the same day delivered the following:



#### ORDER

### By Hon'ble Mr. Justice A.K. Basheer, Judicial Member-

Applicant is presently working as Master Craftsman (Fitter General Mechanic) in the Water Supply Division of the Garrison Engineer (Army) at Pangode in Thiruvananthapuram. His grievance is that he is being perpetually harassed by some of his superior officers. Any how the immediate provocation for the applicant to approach this Tribunal is Annexure A14 order of suspension passed against him.

- 2. When this case is taken up for consideration today we are informed that the order of suspension has been revoked by the competent authority. We are further informed that a disciplinary inquiry had already been ordered against the applicant and that he has submitted his reply statement in response to the charge sheet.
- 3. Learned counsel for the respondents submits that since the Inquiry Officer and Presenting Officer have already been appointed the inquiry can be completed without any delay if the applicant also co-operates. Learned counsel for the applicant submits that the applicant will whole heartedly co-operate with the inquiry.
- 4. In the above facts and circumstances, this Original Application is disposed of with a direction to the Disciplinary Authority to ensure that the disciplinary proceeding is completed within an outer limit of four months



from the date of receipt of a copy of this order. The Inquiry Officer shall be instructed by the Disciplinary Authority to conclude the inquiry as expeditiously as possible at any rate within an outer limit of two months. The inquiry shall be held on a day to day basis since the applicant has also agreed to co-operate with the inquiry. On receipt of the inquiry report the Disciplinary Authority shall conclude the entire proceeding within the time frame stipulated above.

- 5. In the meanwhile respondent No. 2 is directed to look into Annexure A17 representation in which it has been alleged by the applicant that he is being constantly harassed by some of the officers. If there is any merit in the above contention, respondent No. 2 shall try to redress the grievance of the applicant. This shall be done within one month from the date of receipt of a copy of this order.
- 6. Original Application is disposed of in the above terms. No costs.

Mynde

(RUDHRA GANGADHARAN) ADMINISTRATIVE MEMBER (JUSTICE A.K. BASHEER) JUDICIAL MEMBER

"SA"